

In the matter of entitlement to Qualification Pay Qualification Grant, no distinction is made between officers in the different branches of the Services. In other words infantry-cadre officers possessing prescribed qualifications are not excluded from the entitlement of the Qualification Pay/Grant.

The officers of the Army Medical Corps and the Army Dental Corps receive Non-Practising Allowance and also Specialist Pay the particulars of which are given in the enclosed statement. The Specialist Pay is granted to officers who hold Specialist Qualifications and are employed as Specialists.

Statement

Nature of allowance etc.	Army Med. Corps	Army Dental Corps	Remarks
Non-practising Allowance	25% of basic pay for first 7 year's service. 33 1/3% of basic pay from 8th to 15th year of service. 50% of basic pay beyond 15 years' service. Subject to maximum of Rs. 600/- p.m. in all cases	25% of basic pay for first 7 years' service. 33 1/3% of basic pay thereafter Subject to a minimum of Rs. 150/- p.m. and maximum of Rs. 400/- p.m.	(i) AMC-In force w.e.f. 1/1/66. Private practice not allowed. (ii) ADC-In force w.e.f. 1-7-66. Private practice not allowed. (iii) AMC & ADC- Non-practising Allowance is treated as pay for all purposes.
Specialist Pay	Graded Specialist Rs. 100/- p.m. Classified Specialist Rs. 150/- p.m. Consultants/Professors/Advisors Rs.200/- p.m.	Graded Specialist Rs. 100/- p.m. Classified specialist Rs. 150/- p.m. Professors/Senior Specialists Rs.200/- p.m.	(i) In force w.e.f. 1-1-66 for both AMC and ADC. (ii) Specialist pay is allowed only upto and including the rank of Brig. and equivalent

Jabalpur Ordnance Depot

1211. SHRI DEBANANDA AMAT:

SHRI K. P. SINGH DEO:

SHRI K. C. PANDA:

SHRI LOKANATH MISRA:

SHRI M. K. MOHTA:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government are considering any proposal to convert the Jabalpur Ordnance Depot into a public sector undertaking;

(b) if so, whether the proposed public sector undertaking will be with foreign collaboration; and

(c) what are the other details thereof?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) to (c) Presumably, the honourable Member has in mind the Vehicle Factory, Jabalpur and not Jabalpur Ordnance Depot.

Government have under consideration a scheme for expanding the capacity of

Vehicle Factory, Jabalpur for meeting increased requirements of higher pay-load vehicles during the Fifth Plan. A feasibility study has been commissioned for this purpose. A decision will be taken in due course after examining all aspects of the matter.

Representation from Share Holders Association Regarding Non-Coking Coal Mine

1212. DR. K NAGAPPA ALVA: Will the Minister of STEEL AND MINES be pleased to refer to replies to starred Question No. 258 and Unstarred Question No. 1423 given in the Rajya Sabha on 11th May, 1973, and 31st August, 1973 respectively and state:

(a) whether Government have received representations pertaining to non-coking coal mine from share holders' association; and

(b) if so, the details of the representations?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) and (b) Yes, Sir. One representation was received from the National Forum of Shareholders wherein they requested for consideration of the following two points:—

(i) to provide in the concerned legislation itself for payment of compensation to the shareholders directly as was done in the case of nationalisation of general insurance business; and

(ii) to provide for the payment of compensation at a higher rate on the shares held by a person upto 500.

Technical Guidance to Ex-Servicemen to Start Enterprises

1213. SHRIMATI PRATIBHA SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry is considering a proposal to set up a public sector Corporation to finance and provide technical guidance to ex-servicemen for setting up small-scale industries and other self-employment enterprises;

(b) if so, by when the final decision is likely to be taken; and

(c) extent to which such help will be given?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, sir.

(b) and (c) Details are still being worked out and it will take some more time before a final decision can be taken.

Promotion to Officers/Jawans

1214. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: Will the Minister of DEFENCE be pleased to state:

(a) whether all the officers and jawans in low medical category who saw action during 1971 Indo-Pak hostilities in 1971 were being promoted; and

(b) if not, the reasons thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) Out of the Officers and Jawans who saw action in the 1971 Indo-Pak hostilities and were placed in low medical category and those who were due for promotion and were found suitable and fit in all respects including the medical category prescribed for promotion have been promoted to the extent of availability of vacancies. No special weightage in the matter of promotion has been or is being given either to officers or to jawans on the ground that they were injured in action in the 1971 Indo-Pak hostilities and consequently placed in low medical category.

Full Implementation of Gajendragadkar Commission Report

1215. SHRI GANESH LAL MALI: Will the Minister of LABOUR be pleased to state:

(a) what progress has so far been made in the implementation of the Gajendragadkar Commission Report (National Labour Commission), especially with regard to the forming of the Central and State Industrial Relations Council and the compulsory